

ORISSA ORDINANCE NO. 2 OF 1968

THE SAMBALPUR UNIVERSITY (AMENDMENT) ORDINANCE, 1968

[Promulgated by the Governor of Orissa on the 28th January 1968, published in an extraordinary issue of the Orissa Gazette dated the 30th January 1968]

AN

ORDINANCE

TO AMEND THE SAMBALPUR UNIVERSITY ACT, 1966

WHEREAS the Legislature of the State of Orissa is not in session;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Sambalpur University Act, 1966 in the manner hereinafter appearing ; Orissa Act 22 of 1966.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Nineteenth Year of the Republic of India : —

Short title 1. This Ordinance may be called the Sambalpur University (Amendment) Ordinance, 1968.

Amendment of section 6, Orissa Act 22 of 1966. 2. In section 6 of the Sambalpur University Act, 1966, as amended by the Sambalpur University (Amendment) Ordinance, 1967, in sub-section (13) for the words "who shall hold office for a period of one year and thirty-one days and" the words "who shall cease to hold office with effect from the 1st day of April, 1968 or from the date when the next Vice-Chancellor is appointed and assumes office, whichever is earlier and shall be" shall be substituted. Orissa Act 22 of 1966. Orissa Ordinance No. 15 of 1967.

Dated the 28th January 1968

A. N. KHOSLA
GOVERNOR OF ORISSA